

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 199 OF 2019 &
IA NO. 1053 OF 2019

Dated: 16th September, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Mahanagar Developers

...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Ms. Anand K. Ganesan
Ms. Deepali Seth

Counsel for the Respondent(s) : Mr. Anup Jain
Ms. S. Rama for R-2

ORDER

[IA No 1053 of 2019 for exemption from filing legible copy]

Application filed by the applicant/appellant for exemption from filing legible copy is rejected and disposed of.

APPEAL NO. 199 OF 2019

Objections/reply of Respondents, if any, shall be filed within three weeks i.e. on or before 04.10.2019 after serving advance copy to the other side.

List the matter on **21.10.2019**.

(S.D. Dubey)
Technical Member

vt/mkj

(Justice Manjula Chellur)
Chairperson